

IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

SUO MOTO WRIT PETITION (CIVIL) NO. 1/2019

IN RE:

MATTER OF GREAT PUBLIC IMPORTANCE TOUCHING UPON THE
INDEPENDENCE OF JUDICIARY - MENTIONED BY SHRI TUSHAR
MEHTA, SOLICITOR GENERAL OF INDIA

O R D E R

Having considered the matter, we refrain from passing any judicial order at this moment leaving it to the wisdom of the media to show restraint, act responsibly as is expected from them and accordingly decide what should or should not be published as wild and scandalous allegations undermine and irreparably damage reputation and negate independence of judiciary. We would therefore at this juncture leave it to the media to take off such material which is undesirable.

.....J.
[Arun Mishra]

.....J.
[Sanjiv Khanna)

New Delhi;
April 20, 2019.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSUO MOTO WRIT PETITION (CIVIL) NO. 1/2019

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MATTER OF GREAT PUBLIC IMPORTANCE TOUCHING UPON THE
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MEHTA, SOLICITOR GENERAL OF INDIA

Date : 20-04-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE SANJIV KHANNA

For PARTIES

Mr. K.K. Venugopal, AG
Mr. Tushar Mehta, SG

Mr. Rakesh Khanna, Sr. Adv.

By Courts Motion, AOR

UPON hearing the counsel the Court made the following
O R D E RIn terms of the signed order, the Court observed
as under:-

"Having considered the matter, we refrain from passing any judicial order at this moment leaving it to the wisdom of the media to show restraint, act responsibly as is expected from them and accordingly decide what should or should not be published as wild and scandalous allegations undermine and irreparably damage reputation and negate independence of judiciary. We would therefore at this juncture leave it to the media to take off such material which is undesirable."

(Deepak Guglani)
Court Master

(signed order is placed on the file)

(Anand Prakash)
Court Master